

WRIT PETITION (C)

FILING NUMBER: 2663 /2020

SANJIV KUMAR SINHA

: PETITIONER

Vs

THE STATE OF JHARKHAND AND OTHERS

: RESPONDENTS

BENCH : S.J

CAVEAT: Clear

[This petition has been filed through e-mail. The Court fees, Vakalatnama fees, Advocate Welfare Fund Stamp, and Advocates' Association Welfare Fund stamp for Vakalatnama have not been paid however learned Counsel has give undertaking that he will file all requisite fees and physical copy of the documents when normalcy restores.]

CFS:

PETITION : Nil

AFIDAVIT : 5/- & 15/- [Petition has been affidavit by NOTARY in view of suspension of note of Rule 48 (3) (II) of Jharkhand High Court Rules 2001]

VAKALATNAMA: Nil

DEFECT IF ANY :

1. True typed copy of annexure 1 may be given.
2. The Copy of petition has not been served upon R. No .3 [certificate or under taking has not been given too.]
3. Vakalatnama for whom has not been mentioned in the Vakalatnama.
4. Legible copy of map (page 20) may be filed.
5. The certificate with respect to number of pages annexed as annexure in this petition has not been given by NOTARY.

Ranjeet Kumar Pankaj

12/06/2020.